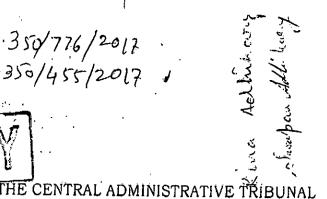
O.A.No.350/776/2017 M.A.Mo.350/455/2017







CALCUTTA BENCH, KOLKATA

O.A. No. 776 of 2017 MA. No. 455/2017

- Mrs. Rina Adhikary wife of Swapan Adhikary, aged about 49 years, presently working as Chief office superintendent working for gain at Electric Loco Assembly and Ancillary unit of Chittaranjan Loco motive works, Dankuni, District-Hooghly, Pin-712311 and residing at 197, Andul Road, Block no. N/1, Flat no.11, Howrah-711109.
- 2) Mr. Swapan Adhikary son of Late Sunil Kumar Adhikary aged about 51 years presently working at presently working as Chief office superintendent working for gain at Electric Loco Assembly and Ancillary unit of Chittaranjan Loco motive works, Dankuni, District-Hooghly, Pin-712311 and residing at 197, Andul Road, Block no. N/1, Flat no.11, Howrah-711109.

..... Applicant

## -Versus-

- The Union of India Service through, The General Manager, (1) Chittaranjan Locomotive works, P.O.-Chittaranjan, District-Burdwan, Pin-713331.
- The Secretary, Ministry of Railways, Rail Bhavan, New Delhi. (2)
- The Chief Personnel Officer, Chittaranjan Locomotive works, (3)P.O.-Chittaranjan, District-Burdwan, Pin-713331.

- Rina Addikary Swapen Jollikury
- (4) The Assistant Personnel Officer, Administration, Chittaranjan Locomotive works, P.O.-Chittaranjan, District-Burdwan, Pin-713331.
- (5) The Chief Electrical Engineer, Electric Loco Assembly and Ancillary unit of Chittaranjan Loco motive works, P.O.-Dankuni, District-Hooghly, Pin-712311
- (6) The Senior Electrical Engineer, Planning, Electric Loco Assembly and Ancillary unit of Chittaranjan Loco motive works, P.O.-Dankuni, District-Hooghly, Pin-712311.

Respondents

•

O.A.No.350/776/2017 M.A.No.350/455/2017 Date: 19.07.2017

Coram: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the applicant

: Mr. A. Bit , counsel

For the respondents: Mr. A.K. Banerjee, counsel

## ORDER

## A.K. Patnaik, Judicial Member

Heard Mr. A. Bit, Id. Counsel for the applicants. Ld. Counsel Mr. A.K. Banerjee is also present.

2. Ld. Counsel for the applicant, Mr. Bit has prayed for permission to withdraw the matter by filing a memo. The Memo may be kept in the file. Accordingly both the O.A. and M.A. stand disposed of as 'withdrawn'.

(A.K. Patnaik) Judicial Member

\$b